

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 429

IA/4453/ND/2023, IA/1703/ND/2021,
IA/947/ND/2021, IA/676/ND/2021,
IA/364/ND/2021, IA/1352/ND/2022,
IA/4585/ND/2023, Intervention
Petition/52/ND/2023, IA/4556/ND/2023,
IA/5065/ND/2023, IA/3623/ND/2021,
IA/1277/ND/2024 IN IB/2721/ND/2019

IN THE MATTER OF:

M/s Straight Edge Contracts Pvt Ltd	...	Applicant
Versus		
M/s Three C Shelters Pvt Ltd	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 26.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Adv. Anuja Puthia, Adv. Noor S., Adv. Rishabh G., Adv. Akshat Bisht in IA/1703/2021, Adv. Preeti Goel, Adv. Anubhav Goel, Adv. Priyanka Dhyani in IA/3623/ND/2021, Adv. Amarpal in IA no.1277 of 2024, Adv.Abhinarayan Mishra in IA/1352/ND/2022
For the Respondent	:	
For the Intervener	:	Mr. Jai Shankar Sikand, Mr. Vatsal Chandra

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **15.05.2024**.

Sd/-
(Court Officer)